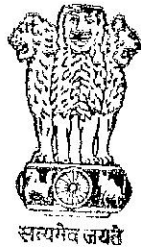


The Tripura Housing Board Rules, 1979

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Monday, January 7, 1980 A. D.

Pausa 17, 1901 S. E.

PART-I—Orders and notifications by the Government of Tripura,
the High Court, Government Treasury etc.

Government of Tripura
Public Works Department

No. F. 50(14)-PWD/76 (Shadow) Dated, Agartala, the 1st January, 1980.

NOTIFICATION

WHEREAS the draft of the Tripura Housing Board Rules, 1979, which the State Government proposed to make in exercise of the powers conferred on it under sub-section (1) of section 45 of the Tripura Housing Board Act 1979 (2 of 1979), were published in the Tripura Gazette, Extraordinary Issue dated the 26th October 1979 at pages 1 to 5 by a Notification of the Government of Tripura in the Public Works Department No. F. 50(14)-PWD(W)/76 (Shadow), dated Agartala, the 11th October, 1979 inviting objections and suggestions from all persons likely to be effected thereby within 10 days from the day of publication of the aforesaid notification ;

AND WHEREAS the said Gazette was made available to the public on the 3rd November, 1979 ;

AND WHEREAS no objection or suggestion has been received from public on the said draft within the date so specified ;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 45 of the said Act, the State Government hereby makes the following rules, namely :—

- Short title and Commencement
1. (1) These rules may be called the Tripura Housing Board Rules, 1979.
 - (2) They shall come into force from the date of their publication in the Official Gazette.

Definitions.

2. In these rules unless there is anything repugnant to the subject or context—

- (a) "Act" means the Tripura Housing Board Act, 1979 ;
- (b) "Form" means a form appended to these rules ;
- (c) "Schedule" means a Schedule appended to these rules ;
- (d) "section" means a section of the Act ;
- (e) Any other words and expressions used in these rules but not defined shall have the same meaning as assigned to them in the Act.

Remuneration,
Honorarium,
leave etc. of the
Vice-Chairman,

3. (1) The Vice-Chairman of the Board shall be entitled to—

- (a) Salary for month or honorarium per month will be prescribed by the Govt. time to time.
- (b) a travelling allowance admissible to the Ist grade officers of the State Govt. The Vice-Chairman shall be entitled to travel by the appropriate class of accommodation in Railways and may travel by air if he so desired.
- (2) The vice-Chairman shall be entitled to leave on full pay on the basis of one month per year of service.
- (3) Notwithstanding anything contained in these rules where the Vice-Chairman receives an honorarium or holds office in an honorary capacity he shall receive such of the following concessions as the State Government may in each case specify in this behalf, namely—
 - (a) unfurnished residential accommodation without payment of any rent or where such residential accommodation is not made available, a monthly allowance of such amount as may be fixed by the State Govt. in consultation with Finance Department ;
 - (b) Use of the Board's Motor car for official purposes and such allowances for the maintenance and running of the Motor Car as may be fixed by the State Government, or in lieu of such allowance, the actual charges for the maintenance and running thereof ;

- (c) When on tour daily allowance as admissible to the 1st grade officers of the State Government ;
- (d) The Travelling allowance at the rate admissible to a 1st grade officer of the State Government Department ;
- (e) Leave of absence may be allowed by the State Government as considered necessary.

But the State Government may relax the provision of this clause in any particular case :

Provided that while the Vice-Chairman is on leave, he shall be entitled to such of the aforesaid concessions as the State Government may in each case specify in this behalf.

Allowance to non-official members.

4. Subject to the provisions of rule 6 a member of the Board other than the Vice-Chairman and the officer of the Government appointed to be a member under section 5, shall be entitled to an allowance of Rs. 50/- for everyday of a meeting of the Board that he attends. He shall also be entitled to travelling allowance as admissible to a 1st grade officer of the State Government. A member of the Board may, however, travel by railways in appropriate class as applicable to a grade I officer of the State Govt. or by air when the Chairman or the Vice-Chairman feels that such journey by air is justified.

Daily allowance and Travelling allowance to official members.

5. (1) The official members appointed by the State Government to be a member of the Board under section 5 shall be entitled to draw such travelling allowances as may be admissible to them in the rules governing them :

Provided that such official member shall not draw travelling allowances from the Board, if for the same journey he has drawn travelling allowances from the State Govt. in another capacity.

(2) The officer of the State Government so appointed as a member shall also be eligible to draw T.A./D.A./other allowance only as per State Government Rules.

Legislator member is not entitled to receive any remuneration other than compensatory allowance.

6. If a member of the State Legislature is appointed as a member of the Board, he shall not be entitled to receive any remuneration other than travelling allowance daily allowances or such other allowances as are admissible to them under relevant Rules for them, for the purpose of covering the expenses incurred on account of the journey to attend the meeting of the Board or in performing any other functions as such member.

Manner of execution of contract.

7. Subject to the provisions contained in section 16, contractors shall be executed in such manner and in such forms as are prescribed in this behalf for the Public Works Department of the State Government.

Provided that the Board may, with the previous approval of the Finance Department of the State Government make suitable additions or alterations to such manner.

Delegation of power to sign contracts.

8. The Board's power to sign contract may be delegated to the Housing Commissioner or Assistant Housing Commissioner under section 18 subject to the following limitations, namely :—

(a) in the case of an Assistant Housing Commissioner upto Rs. 1.00 lakh.

(b) in the case of the Housing Commissioner upto Rs. 10.00 lakhs.

Provided that the Assistant Commissioner is not lower in rank than an officer of the power delegated to exercise such powers.

Form of budget and approval of the budget by the State Government.

9. (1) The annual budget, or the supplementary budget, as the case may be, of the Board shall be prepared as required under section 21 and 24 in accordance with form in Schedule (A), provided that an explanatory note for each scheme shall be submitted alongwith the budget.

(2) The State Government with the concurrence of the Finance Department shall approve the budget as sanctioned by the Board within 60 days of its submission with or without modification. If such approval is not communicated to the Board within 60 days it shall be deemed that the budget submitted by the Board has been approved by the State Government.

Publication of Housing scheme.

10. The Housing Scheme for which provision is made in the budget shall be published in the Tripura Gazette within one month from the date of its approval by the State Government as required under section 25 of the Act in Form 1.

Maintenance of accounts.

11. (1) Subject to any general or special order as may be given by the State Government to the Board from time to time, the accounts of the Board shall be maintained generally on commercial principles. The accounts relating to

execution of works shall be maintained in the same manner as are maintained in the Public Works Department of the State Government.

(2) The annual statement of accounts to be submitted to Government under section 38 shall be in forms set out in Schedule 'B'.

Annual Report.

12. (1) The Board shall at the end of each year and within four months of the date of closing of the year, submit to the State Government, an annual report containing its activities during the year.

(2) The report shall be divided into two parts, namely :—

- (a) Part-I which shall contain general information on the activities of the Board.
- (b) Part-II which shall contain appendices giving statistical information.

Publication of annual report & statement of accounts etc.

13. (1) On receipt from the State Government of the Annual report submitted to it under rule 12 and of the annual statement of accounts together with a copy of the audit report thereon submitted under section 38, the Board shall publish it at its own cost in the Tripura Gazette and shall cause sufficient number of copies thereof to be printed and placed on sale through the Printing & Stationary Department.

(2) Copies of both the annual report and the audited annual statement of accounts published under sub-rule-(1) shall be supplied, free of cost, to the State Government for distribution to the members of the State Legislature and to all concerned Departments of the State Government.

(3) The Accounts shall be audited internally by the P. W. D./Finance Department and external Audit will be done by the Indian Audit & Accounts Department.

Submission of reports, statistics & returns.

14. (1) The Board shall submit to the State Government Half-yearly progress reports and quarterly reports regarding stock accounts.

(2) The Board shall also submit to the Government the following reports, statements and minutes :—

- (i) half-yearly reports of Housing Schemes as respects the periods ending on the 30th September and 31st March of each year in form 2 ;

(ii) Statements regarding monthly recoveries of rent from the tenants of the Board in form 3 ;

(iii) minutes of each meeting of the Board as soon as they are confirmed by the Board.

Provided that copies of all statements involving financial aspects and statement of outstanding monthly Licence fee will be furnished to the Finance Department of the State Government.

15. (1) The Board may appoint, with the previous approval of the State Government, the Committee or Committees to advise in any matters relating to any of the functions of the Board under the Act and in any matters that may be entrusted to the Board by the State Government under the provisions of the Act.

(2) Every such Committee shall meet at regular interval once at least in two months.

(3) Such Committee may Co-opt. new members but the number of Co-opted members shall not exceed 1/3 (one third) of the numbers of original members.

(4) The minutes of each meeting of every such committee shall be furnished to the State Govt. with remarks as to the action taken or proposed to be taken by the Board on the Committee's suggestions, if any.

(5) The travelling allowance and dearness allowance of the un-official member of the Sub-Committee shall be the same as provided for in Rule—4 for attending the meetings of the Board.

Borrowing
money by
the Board.

16. (1) Subject to the provisions of section 36, the Board may borrow money upto the limit of Rs. 1 crore at a time on such terms and conditions as may be approved by the State Government, with prior concurrence of the Finance Department.

(2) While applying for sanction for borrowing money to the State Government the Board shall furnish the following particulars :—

- (a) the amount proposed to be borrowed ;
- (b) purpose of loan ;
- (c) security to be offered ;

- (d) amount already borrowed by the Board ;
- (e) assets of the Board and the manner in which and the assets out of which the proposed loan is to be repaid ; and
- (f) any other particulars as may be required by the State Government.

(3) The money borrowed for a specific purpose shall be utilised for that purpose and for no other purpose.

(4) The Board may borrow by issue of debentures or by crediting mortgage of its assets or any specific part thereto provide that no asset or part thereof transferred from the Govt. will be mortgaged without prior approval of the Govt. in the Finance Department.

(5) The debentures may be issued for Rs. 100/- or multiple of Rs. 100/- and shall be redeemed on such date and such manner as may be specified in the debentures.

(6) No debenture shall be issued except on an application made to the Board in a form to be specified by the Board in this behalf.

(7) Save as otherwise provided in these rules the Board shall adopt, as far as circumstances may permit in all matters relating to debentures, the provision of the Indian Companies Act, 1956.

(8) The money secured by debentures or mortgage shall be repayable on such date and in such manner as may be specified in such debentures or mortgage.

(9) Interest on any debentures or mortgage shall be paid at such rate as may be fixed by the Board,

(10) The Board shall maintain register of debentures and mortgages and include therein particulars of every debentures issued and mortgage credited.

(11) The Board may, subject to the provisions of these rules, and with the previous approval of the State Govt. make arrangement with any Nationalised Bank or Gramin Bank with respect to the issue of debentures, Payment of interest and other matters incidental thereto, management and redemption of debentures ;

Provided that when arrangement is made with the State Bank of India the procedure prescribed in the Govt. Credits Manual shall apply.

Opportunity to Board of being heard.

17. The State Govt. shall, before making an order for superseding the Board, give reasonable opportunity to the Tripura Housing Board to show cause why such order should not be made.

Order of supersession.

18. (1) The State Government shall specify the order made under sub-section (2) of section 55 for superseding the Board, the reasons for making it and the date from which the Board shall be superseded.

(2) The order shall be served on the Chairman, Vice-Chairman and the Chief Executive Officer.

Members to vacate office.

19. When the Board is superseded under sub-section (2) of section 55, the Chairman, the Vice-Chairman and all other members of the Board shall, as from the dates specified in the order, vacate the office as such Chairman or Vice-Chairman or members.

Re-constitution of Board.

20. At the time of reconstitution of the Board after its supersession, the State Government may re-appoint any members or members of the superseded Board to the re-constituted Board.

Transfer of assets and liabilities of the State Government to the Board.

21. The assets and liabilities of the State Govt. shall be transferred to the Board under section 31 subject to such terms and conditions as may be decided by the State Government in each case and transfer shall take effect from such date as may be notified in the Tripura Gazette.

S. K. Ray
Secretary, PWD,
Tripura, Agartala.

FORM-17

(See Rule 19)

Form for publication of Mowing Scheme

Serial No.	General title of work.	Approximate cost of work.	Provision made in the budget for the year.	Area included in the scheme and surrounding lands.	Description and scope of the proposed work including particulars of type design, location, foundation, arrangements of water supply and other details.
1	2	3	4	5	6

FORM--2.
 (See rule-14)
 Tripura Housing Board

Six monthly Report for Housing Schemes for the period ending ... 197 ...

To be filled in by Administrative Department.

1	2	3	4	5	6(a)	6(b)	6(c)	6(d)	7	8	9	10
Number and name of Schemes	Estimated cost of each Colony	Expenditure incurred upto the end of the previous period of six months.	Expenditure during the period of six months ending on	Progressive total of expenditure (total of columns 3 and 4)	Total number of tenements in the Colony.	Number of tenements fully Completed.	Number of tenements reached plinth level or above.	Number of tenements below plinth level.	Whether progress of expenditure is properly co-relatad to progress of execution ; if not to what extent and the reason for the gap.	Any other remarks for recommendations.	Whether the scheme as approved, the designs and estimates, etc., as sanctioned are proceeding according to Sch, whether any change in design or estimate would be necessary and whether the estimate cost would be exceeded.	Any other remarks or recommendations..

SCHEDULE "A"

(See rule—9)

1. Budget Estimate of the Tripura Housing Board.

REVENUE

For the previous three years.		Budget	Revised Estimates	Budget	Estimate
Actuals	Actuals	for the	for the	Estimate	approved by
		current year	current year	for 19—19	Government
1	2	3	4	5	6
		Actuals			7

(1) Rent of building :

(2) Recoveries of expenditure :

(3) Sales of Produce :

(4) Miscellaneous receipts :

(a) Subsidies :

(b) Other receipts. :

(c) Subventions from Government :

(a) On account of subsidised rent charged to industrial workers and others. :

(b) Interest on investment on land not built upon. :

(c) For covering non-realisation of interest due to time lag between grant of loan and lettering out of tenements constructed out of loan etc. :

Deduct-Refunds
Non-receipts.

14 Budget Estimates of the Tripura Government
REVENUE EXPENDITURE

For the previous three years.		Budget for the current years.	Revised estimates for the current years.	Budget estimate for 19-19	Estimate approved by Government	
Actuals	Actuals	Actuals	Actuals			
1	2	3	4	5	6	7

I. A. Establishment (Administration)---

- a) Pay of officers :
- b) Pay of establishment :
- c) Allowances, honoraria, etc. :
- d) Contingencies :

Total :—

I. B. Establishment (Executive)

- a) Pay of officers :
- b) Pay of establishment :
- c) Allowances, honoraria, etc. :
- d) Contingencies :

Total :—

1	2	3	4	5	6
---	---	---	---	---	---

1. C. Establishment

(Medical)—

- a) Pay of Officers :
- b) Pay of establishment :
- c) Allowances, honoraria, etc. :
- d) Contingencies. :

Total :—

1. D. Establishment

(Sanitation)—

- a) Pay of Officers. :
- b) Pay of establishment. :
- c) Allowances, honoraria, etc. :
- d) Contingencies. :

Total :—

	1	2	3	4	5	6
1. E. Estate Establishment--						
Estate Management--						
a) Pay of Officers.	:					
b) Pay of establishment.	:					
c) Allowances, honoraria etc..	:					
d) Contingencies.	:					
Total :-						
1. F. Expenditure on Residential Audit--						
i) Pay of Officers.	:					
ii) Pay of establishment.	:					
iii) Allowances, honoraria, etc..	:					
iv) Pension and leave contributions.	:					
v) Contingencies.	:					
Total :-						

1
2
3
4
5
6

2. Pension and leave contributions.

3. Contributions of the Housing Board to the Provident Fund and other service funds.

1. G. Special—

- a) Pay of Officers :
- b) Pay of establishment :
- c) Allowances, honoraria, etc. :
- d) Contingencies. :

Total :

1
2
3
4
5
6

	1	2	3	4	5	6	7

- II. Pension and Leave—
Contributions (including expenditure on account of establishment of Residential Audit) :
- III. Contribution of the Housing Board to the staff Provident Fund and other Service Fund. :
- IV. Interest on capital (rates of interest to be stated) :
- V. Expenditure connected with issue of new loans. :
- VI. (a) Depreciation on
* (i) Building
* (ii) Electric installation
(b) Loss or gain by sale of Capital assets. :

Total :—

1	2	3	4	5	6	7
---	---	---	---	---	---	---

VII. Maintenance and Receipts—

- i) Ordinary repairs ;
- ii) Special repairs ;

Total :—

VIII. Municipal and other taxes.

IX. Minor Original Works :

X. Miscellaneous Expenditure—

- i) Ground rent ;
- ii) Renewal etc. ;
- iii) Bad debts. ;
- iv) Law charges. ;
- v) Fees. ;
- vi) Miscellaneous. ;

Total—Revenue expenditure.

XI. Deduct—

- i). Cost of establishment transferred to Capital Account :
 ii) Cost of centage charges. :
 iii) Rebate on residential audit. :
 iv) Expenditure met from depreciation Fund.

Total :—

Net Expenditure on Revenue Account

* Rates to be stated.

Annual Budget Estimate of the Tripura House
CAPITAL ACCOUNT

	Account for the last year.	Budget for the current year.	Revised estimate for the current year.	Budget estimate for 19 --19	Estimate approved by Government.
1. Balance with the Housing Board as on the beginning of the year. ;					
2. Loans from Government during the year. ;					
3. Other loans (Public or Private). ;					
4. Sale of properties ;					
5. Suspense Accounts ; (details to be stated).					
Total:					
Deduct—Loss on capital on account of demolition of buildings, writing off of capital, etc. ;					
Total :					

IV—BUDGET OF THE TRIPURA HOUSING BOARD.

Serial No.	Description of the work or project.	Total Estimated cost of the work.	Fund received till the end of the last year.	Expenditure to the end of the last year.	Budget estimate for the current year	From funds already drawn to the end of last year.	From funds to be drawn during current year.	Total
1	2	3	4	5	6	7	8	

Revised Estimate for the current year.

Budget Estimates for the next year

19—19

From Funds already drawn to the end of last year.	From Funds drawn to or to be drawn during current year.	Total	From funds proposed to be drawn till the end of current year.	From Funds drawn during next year.	Total	From Funds proposed to be drawn till the end of current year.	From Funds to be drawn during next year.	Total
9	10	11	12	13	14	15	16	17

APPENDIX

Serial No.	Name of the Scheme	Amount declared or received by the Board as loan.	Name of the party from which loan is received.	Amount paid towards repayment of loan till the end of last year.	Loan outstanding.
1	2	3	4	5	6

M. Budgetary Estimates of the Tripura Housing Board Funds.

DEPOSITS AND ADVANCES

For the previous three years		Budget Esti- mates for the current year.	Revised Esti- mates for the current year.	Budget Esti- mates for 19	Estimates approved by Government. —19	7
Actuals	Actuals	Actuals	Actuals	19	—19	7
1	2	3	4	5	6	7

FUNDS

1) Depreciation Fund—

i) Amount brought forward from previous year

(Opening Balance)

Add—Amount transferred from Revenue Account.

Add—Interest realised on investment.

Total :

Deduct—Expenditure on renewals and replacements met from the Fund.

Total :

1	2	3	4	5	6	7
---	---	---	---	---	---	---

FUNDS.

2) Provident Fund (Staff)—

Opening Balance.

Add—Amount transferred from Revenue Account

Add—Interest realised on investment.

Total :

Deduct—Repayments during the year.

Total :

3) Deposits received and repaid.

a) Advance paid and recouped

b) Suspense.

Via Budget Estimate and Tripura Planning Board

INVESTMENT ACCOUNT

For the previous three years		Budget estimates for the current year.	Revised estimates for the current year.	Budget estimates for the current year.	Estimates approved by Government.
Actuals	Actuals	Actuals	19	19	19
1	2	3	4	5	6
7					

1) Depreciation Fund—

- a) Opening Balance of investment.
- b) Add—Amount invested during the year.
- c) Deduct—Amount realised on sale of investment.

Total :

d) Add—Cash balance.

Total :

1	2	3	4	5
---	---	---	---	---

2) Provident Fund (Staff)--

a) Opening Balance of investment :

b) Add--Amount invested during the year :

c) Deduct--Amount realised on sale of investment :

Total :

d) Add--Cash balance :

Total :-

3) Cash Balance investment :

4) Cash Balance :

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SCHEDULE 'B'
(See Rule 11)

(I)

TRIPURA HOUSING BOARD

Statement of loan Capital appropriated for the purpose of the Housing Organisation authorised by the Tripura Housing Board Act, 1978 for the year ending 19

Description of loan.	Balance of loan outstanding to end of March.	Amount borrowed during the year.	Rate of interest.	Amount repaid during the year.	Balance of loan outstanding at the end of the year.	Maximum limit up to which money can be borrowed	Balance that can be borrowed (7-6).
1	2	3	4	5	6	7	8

Vice-Chairman
Tripura Housing Board.

(11)
 THE TRIPURA HOUSING BOARD, AGARTALA
 CAPITAL ACCOUNT FOR THE YEAR ENDING
 31ST MARCH, 19

Total expenditure upto the end of the previous year.	Expenditure during the year.	Sale and writers off, if any.	Total Expenditure upto the end of year.	Balance to end of March, 19	Amount recd. during the year.	Amount repaid during the year.	Total net receipts up to the end of the year.

Land. Build- ings.	Land. Build- ings.	Land. Build- ings.	Land. Build- ings.	Land. Build- ings.	Land. Build- ings.	Land. Build- ings.
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.

Dr.
 Expenditure on capital works.
 *
 i) Properties (as per Schedule).

Cr.
 Loans borrowed from the Govt. of Tripura +

Total :

	1	2	3	4	5	6	7	8
ii) Suspense items—								
a) Stock.								
b) Misc. advances.								
c) Tools & Plants.								
d) Other items to be specified.								
Total:								

Other receipts on Capital Account to be specified (in detail).

Dr.

- *Physical Assets i.e.
 - 1. Buildidgs.
 - 2. Work in progress.
 - 3. Expenditure during construction.
- Accounts Officer
Tripura Housing Board, Agartala.

Cr.

+ Loans borrowed from the Govt. or Tripura (show the full amount of loan without reduction of expenditure on account of repairs, maintenance and Tools and Plant.

Vice-Chairman,
Tripura Housing Board, Agartala.

(UP)

Revenue Account for the year ending

Rs.

by

A. Rentals
Other receipts.

To

A Properties

(i) Repairs and maintenance of properties

a) Current repairs ...

b) Special repairs ...

(ii) Ground rent ...

(iii) Municipal rent, rates and taxes ...

(iv) Miscellaneous ...

Total :

B. Repairs, Renewals and Maintenance to Tools,
Plants & Machinery.

C. Establishment and other charges.

(i) Salaries and allowances. ...

(ii) F. A. ...

(iii) Contingencies (Office expenditure and
Misc). ...

(iv) Audit Fees ...

(v) Law Charges ...

(vi) Fees and Honoraria. ...

Total :

Less—Centages for establishment]

charged.

Net :

Total :

B. Percentage charges on deposit contribution work.

C. Miscellaneous receipts (to be specified).

D. Depreciation--

i) On Leasehold Works	...
On Buildings.	"
iii) On Plant and Machinery.	...
iv) On Electric Installation	...

Total : _____

E. Special Charges--

i) Insurance	...
ii) Bad Debts written off	...
iii) Leave and Pension Contribution	...

Total : _____

5. Current:

i) On capital invested on Building etc. constructed and let out.

ii) On Buildings, etc., under constn.

iii) On Balance of Capital.

Less— Amount transferred to Statement II Capital Account

Total

Total Expenditure

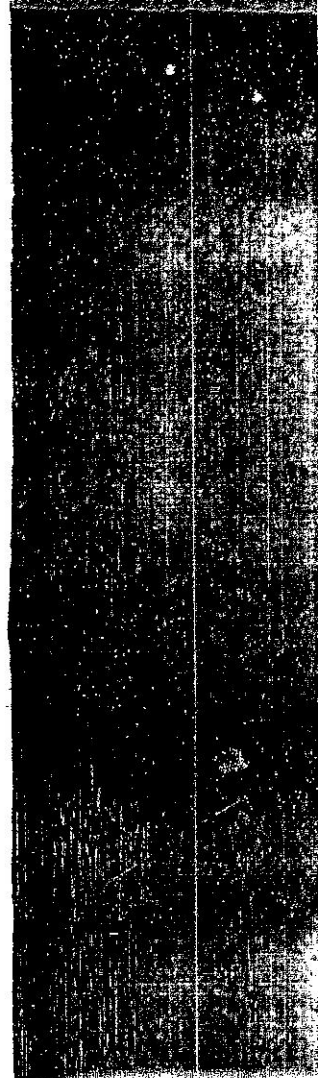
Balance carried to IV—Net Revenue Account

Total

Balance carried to IV-Net Revenue Account

Accounts Officer
Tripura Housing Board, Agartala.

Vice Chairman
Tripura Housing Board, Agartala.



By

Rs.

Balance brought from III-Revenue Account.
 Interest on money at deposit
 Other items to be specified
 Balance carried over to Balance Sheet.

Total

Chief Accounts Officer,
 Tripura Housing Board, Agartala.

Vice Chairman
 Tripura Housing Board, Agartala.

(V)

Depreciation Reserve Account

To

Expenditure debited to the Fund
 Balance carried to Balance sheet.

Total

Chief Accounts Officer
 Tripura Housing Board, Agartala.

Rs.

By
 Balance from last account
 Amount brought forward from Revenue Account.

Rs.

Total

Vice Chairman
 Tripura Housing Board, Agartala.

General Balance Sheet as at:

LIABILITIES

To
 Capital Account—Amount received as per Account No. II.
 Sundry Creditors
 Depreciation Reverse as per Account No. V.
 Other items (to be specified).
 Net Revenue Account balance at credit thereof.

Amount
Rs.

ASSETS

By
 Capital Account—Amount expended as per Account No. II.
 Sundry Debtors.
 Other items (to be specified).
 Cash in hand.
 Cash at Bank.
 Net Revenue Account balance at debit thereof.

Amount
Rs.

Total

Total

Chief Accounts Officer
 Tripura Housing Board, Agartala.

Vice-Chairman
 Tripura Housing Board, Agartala.

By order of the Governor,
 S. K. Roy
 Secretary, Public Works Department,
 Government of Tripura.

Printed at the Tripura Government Press, Agartala.